

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO 2551**  
TO BE ANSWERED ON 04.08.2023

**UTILISATION OF NIRBHAYA FUND**

2551. SHRI RATANSIHN MAGANSINH RATHOD:  
SHRI PATEL HASMUKHBHAI SOMABHAI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the objectives of Nirbhaya Fund;
- (b) whether said scheme is being implemented effectively in the State of Gujarat;
- (c) if so, the details thereof;
- (d) the details of concerned bodies to whom the Nirbhaya Fund is provided by Government; and
- (e) the total fund utilized during the last two years in the country including Gujarat?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e) The Government of India had set up a dedicated fund called 'Nirbhaya Fund' for implementation of initiatives aimed at enhancing the safety and security for women in the country. The projects sanctioned under Nirbhaya Fund have inter-alia the following contours such as; direct impact on safety and security concerns of women, optimum use of existing infrastructure, and innovative use of technology. An Empowered Committee (EC) of officers constituted under Nirbhaya Framework appraises and recommends the proposals for funding under Nirbhaya Fund in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. After appraisal by the EC, the concerned Ministries/ Departments obtain approval of their respective competent financial authorities to release funds out of their respective budgets and implement the approved projects/ schemes directly or through States/ UTs/ Implementing Agencies, State/ UT-wise.

The projects sanctioned under Nirbhaya Fund are being implemented across the country including the state of Gujarat. Some of the important projects sanctioned under Nirbhaya Fund including the state of Gujarat are as follows; Emergency Response Support System, One Stop Center, universalisation of Women Helpline, Central Victim Compensation Fund, Cyber Crime Prevention against Women & Children (CCPWC), setting up and strengthening Anti Human Trafficking units, setting up and strengthening of women Help Desks in Police stations, setting up of Fast track special courts proposal for customization, deployment and management of state-wise vehicle tacking platform, Safe city Project, strengthening of DNA analysis, cyber Forensic and related facilities in State Forensic Laboratories, and many more.

An amount of Rs.7212.85crores has been provided under the Nirbhaya Fund till the current financial year and an amount of Rs. 4923crores has been released for the approved projects to the states and UTs by the concerned ministries/departments. Under the Nirbhaya Fund a total of 42 projects have been appraised by the Empowered Committee. Out of these, 12 projects have been completed.

While some projects are fully funded by the Central Government, most projects have both central and state shares and are implemented through State Governments/ Union Territory Administrations for which Central Government releases funds to States/ UTs as per prescribed fund sharing pattern. Release of fund to the state governments /UTs depend upon various factors such as following prescribed financial norms under General Financial Rules (GFR), 2017 and submission of Utilization Certificates/Statement of Expenditure by the state governments/UT administrations.

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